

(Interruptions)

12.43 hrs

PAPERS LAID ON THE TABLE

*[English]***Detailed Demands for Grants of the Ministry of Health and Family Welfare for 1991-92**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRIM.L.FOTEDAR): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for 1991-92. [Placed in Library See No. LT-516/91]

Statement giving Reasons for Immediate Legislation by the Constitution (Scheduled Tribes) Order (Second Amendment) Ordinance, 1991

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI-MATI MARGARET ALVA): On behalf of Shri Sitaram Kesari, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Constitution (Scheduled Tribes) Order (Second Amendment) Ordinance, 1991. [Placed in Library See No LT 517/91]

(Interruptions)

SHRI RAM NAIK (Bombay-North): I am on a point of order.

MR. SPEAKER: He has a point of order on this laying of the paper also.

(Interruptions)

MR. SPEAKER: Nothing will go no record except the point of order.

*(Interruptions)**

SHRI RAM NAIK: I have got a point of order. I want an explanation from the Minister...*(Interruptions)*

(Interruptions)

MR. SPEAKER: I have already allowed 45 minutes.

(Interruptions)

MR. SPEAKER: I am not going to allow this.

SHRI RAM NAIK: Sir, I want to raise a point of order. I want an explanation from the Minister for the delay in respect of the explanatory statement, which the Minister wants to place on the Table of the House today. *(Interruptions)*

MR. SPEAKER: Please take your seats. Shri Acharia, you are not cooperating at all. Please take your seats. As you know the Demands for Grants of the Agricultural Ministry are being discussed today. I had allowed 45 minutes for the items which have not listed in the Agenda and even after that, you want to continue with it.

As far as coal and other things are concerned, that matter was raised on the floor of the House before also. You had asked for a Statement to be made by the Minister. The Minister made a statement on that. You had asked for concessions and the concessions were given. And then, there was a sort of discussion on that point also. Again, why do you want to raise the same point and do not allow anything else to be raised?

*(Interruptions)**